OMEGA INTERACTIVE TECHNOLOGIES LIMITED

09.12.2022

Company.

Not Applicable

the matter

following reasons:

TOMCO and HLL.

None

Nn

Takeover Code and prima facie appear to be justified.

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations. Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and

of the Target Company.

Name of the Target Company

Name(s) of the Acquirer

relationship), if any

IDC Members

Members

fair and reasonable

recommendation

Summary of reasons for

Target Company

Details of the Offer pertaining to

Name of the Manager to the offer

IDC Member's relationship with the

shares owned, any other contract/

Trading in the Equity shares/ other

securities of the Target Company by

IDC Member's relationship with the

acquirer (Director, Equity shares owned, any other contract / relationship), if any

Trading in the Equity shares/ other

Recommendation on the Open offer,

as to whether the offer, is or is not,

Details of Independent Advisors, if

Any other matter to be highlighted

LOF.

Place: Mumbai

Date: 09.12.2022

securities of the acquirer by IDC

Target Company (Director, Equity

Members of the Committee of

Independent Directors ("IDC")

Omega Interactive Technologies Limited

Mr. Jayesh Amratlal Shah (Acquirer)

Navigant Corporate Advisors Limited

Member: Mr. Rajesh Srinivwas Nawathe Member: Mrs. Subrata Paul

Chairman: Mr. Ravi Kumar Kishan Chand Seth

Open Offer to acquire up to 1,30,000 Equity Shares of Rs. 10/- each representing

26.00% of the total equity and voting share capital of the Target Company, to be

acquired by the Acquirer, at a price of Rs. 20/- per Equity share payable in cash in terms of Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations, 2011.

IDC Members are the Independent Directors of the Target Company, Neither

Chairman nor Member of IDC holds any equity shares in the Target Company. None of

them have entered into any other contract or have other relationship with the Target

No trading has been done by the IDC Members in the equity shares/ other securities

The IDC Members believes that the Open Offer is fair and reasonable. However, the

shareholders should independently evaluate the Offer and take informed decision in

IDC recommends acceptance of the Open offer made by the Acquirer as the Offer

price of Rs. 20/- per fully paid -up equity share is fair and reasonable based on the

1. The Offer price appears to be reasonable considering market prices of the 2. The offer price of Rs. 20/- per fully paid -up equity share offered by the Acquirer is equal to price paid by Acquirer in SPA to Sellers and for shares acquired of Target 3. The equity shares of the Target Company are infrequently traded shares within the meaning of explanation provided in Regulation 2(i) of SEBI (SAST) Regulations. 4. The offer price of Rs. 20/- per fully paid -up equity share offered by the Acquirer is higher than the Fair Value of equity share of the Target Company which is Rs. 16.00/- (Rupees Sixteen only) as certified by Rashmi Shah, Independent Valuer, (Membership No. 123478), Proprietor of R V Shah & Associates, Chartered Accountants (Firm Registration No. 133958W), having their office situated at 108, Sujata, Station Road, Malad East, Mumbai - 400 097; Tel No. +91- 98202 99754; Email: rashmi@rvs-ca.com, vide valuation certificate dated October 03, 2022. The said valuation is carried out considering accepted valuation methodologies as approved by the Hon'ble Supreme court for the merger of

Keeping in view above facts IDC is of opinion that Open Offer price is fair and reasonable and is in accordance with the relevant regulations prescribed in the

> For Omega Interactive Technologies Limited Mr. Ravi Kumar Kishan Chand Seth

Chairman-Committee of Independent Directors

DIN: 02427404

None of the IDC Members have any relationship with the Acquirer.

Interactive Technologies Limited ("OITL" or the "Target Company") under regulation 26 (7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations")

Recommendations of the Committee of Independent Directors (IDC) on the Open Offer to the Shareholders of Omega

Email id: omegainteractive.technologies@gmail.com; **Website:** www.omegainteractive.net

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